IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

(IB)-246 (ND) /2017

IN THE MATTER OF:

M/s. Spark Engineering (P) Ltd.

.....PETITIONER

Vs.

M/s. Unitech. Ltd

.... RESPONDENT

SECTION:

Under Section 9 IBC Code, 2016

Order delivered on 10.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Anirudh Das, Advocate

Mr. Aditya Mukherjee, Advocate

For the Respondent

.

ORDER

Learned Counsel for the petitioner is present and submits that the arguing /leading Counsel is inconvenienced due to death in family and could not be present and therefore requires adjournment.

In view of above, the matter is adjourned to 22.8.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.8.2017